

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

Service Tax Appeal No. 51953 of 2018 [DB]

[Arising out of Order-in-Appeal No. 491-493 (SM) ST/JPR/2017 dated 28.12.2017 passed by the Commissioner of Central Excise & Central Goods and Service Tax, Jaipur]

M/s. S. S. Associates

Above Big Ben Radio, Framji Chowk,
Nasirabad, Dist. Ajmer,
Rajasthan

...Appellant

VERSUS

**Commissioner of Central Excise
and Customs, Central Goods and
Service Tax, Jaipur I**

NCR Building, Statue Circle,
C-Scheme, Jaipur,
Rajasthan - 302005

...Respondent

APPEARANCE:

None for the Appellant

Shri S.K. Meena, Authorized Representative for the Respondent

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

DATE OF HEARING: 05.01.2024

DATE OF DECISION: 05.01.2024

FINAL ORDER No. 50115/2024

DR. RACHNA GUPTA

None is present for the appellant. However, request seeking withdrawal of the appeal has been received through e-mail. The request is annexed with the Discharge Certificate/SVLDRS Form-4. The perusal reveals that the matter has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The same has been acknowledged by learned departmental representative also. In view of the same and keeping in view the intent of the said scheme, the request is hereby accepted. Appeal stands dismissed as withdrawn.

[Dictated and pronounced in the open Court]

(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)